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TELECOM REGULATORY AUTHORITY OF INDIA**

CORRIGENDUM

NEW DELHI, 21st DECEMBER, 2018

No. 311-04/2017-QoS..... In the notification of the Telecom Regulatory Authority of India, No. 311-04/2017-QoS dated the 19th July 2018, published in the Gazette of India, Extraordinary, Part III, Section 4, S.No. 275 -

- (1) at page 103, under regulation 25, sub-regulation “(4)” shall be read as “(6)”.
- (2) at page 108, in Schedule –I, clause “4(6)(f)” shall be read as “4(6)(b)”.
- (3) at page 109, in Schedule –I, clause “5(5)(c), 5(5)(d), 5(5)(e)” shall be read as “5(5)(b), 5(5)(c), 5(5)(d)”.
- (4) at pages 111, in Schedule – II, clause “1(3)” shall be read as “1(1)”.
- (5) at pages 112, in Schedule – II, clause “1(4)” shall be read as “1(2)”.
- (6) at page 116, in Schedule – II, clause “6(2)(f), 6(2)(g), 6(2)(h), 6(2)(i)” shall be read as “6(2)(b), 6(2)(c), 6(2)(d), 6(2)(e)”.
- (7) at page 118, in Schedule – III, clause “2(2)(d)” shall be read as “2(2)(b)”.

**(U K Srivastava)
Secretary Incharge**